

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "SMC", MUMBAI**

**BEFORE SHRI BASKARAN BR, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.2829/M/2019
Assessment Year: 2009-10**

M/s. Farhas Asif Lakhani, A-1, 1 st Floor, Allaba Building, Motilal Road, Agripada, Mumbai – 400 011 PAN: ACAPL2418H	Vs.	Income Tax Officer 21(1)(5), Room No.120, 1 st Floor, Piramal Chambers, Lalbaug, Parel, Mumbai - 400012
(Appellant)		(Respondent)

Present for:

Assessee by : None
Revenue by : Shri Ashish Pophare, D.R.

Date of Hearing : 11 . 05 . 2022
Date of Pronouncement : 11 . 05 . 2022

ORDER

Per : Kuldip Singh, Judicial Member:

Vide letter dated 10TH May, 2022 and for the reasons stated therein, the assessee seeks to withdraw the present appeal. The department has no objection. Consequently, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on 11.05.2022.

Sd/-
(BASKARAN BR)
ACCOUNTANT MEMBER
Mumbai, Dated: 11.05.2022.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.